

13.49 hrs.

## MATTERS UNDER RULE 377

## (i) NEED TO ESTABLISH AN AUTOMATIC TELEPHONE EXCHANGE AT JUNAGARH, GUJARAT.

SHRI MOHAN LAL PATEL (Junagarh): Junagarh telephone exchange is the biggest man-operated in the country. There are more than 3,000 lines in the Exchange. The telephone machinery and the boards are established at three different sites in a building which is on hire-basis. There is a great rush on telephone exchange. Sometimes it takes long time to get reply from the operator. Sometimes more than two lines are inter-connected and due to that the privacy cannot be maintained. There was a proposal for construction of a new building and erection of a new auto-telephone exchange in Junagarh by 1982. Now the building is ready and awaiting for the machinery for new auto-telephone exchange. I request the Hon. Minister for Communications to arrange for establishment of the auto-telephone exchange at Junagarh immediately to avoid inconvenience to the people of Junagarh.

## (ii) NEED TO ESTABLISH A SUPER THERMAL POWER STATION AT TALCHER IN ORISSA.

\*SHRI LAKSHMAN MALLICK (Jagatsinghpur): The power crisis in Orissa continues due to the delay in the establishment of a super-thermal power station at Talcher. Orissa was previously a surplus State in power generation. But due to the programme of rapid industrialization taken up by the Government, a large number of large and medium industries are coming up in the State which led to shortage of power at present. Orissa grid will have a short-fall of at least 12,000 MW of firm capacity, taking into consideration all projects in the pipeline during this period. The only solution to tide over this difficulty is a super-thermal project at Talcher in Orissa, for which feasibility report has been prepared by NTPC, and site has been selected. But it

is a matter of regret that the proposal has not been implemented so far.

Constraints of funds will never be a problem, as World Bank and some other international financial institutions are offering aid for implementing such a type of project. Therefore, I urge the Government of India to make necessary arrangement of funds and expedite the establishment of super-thermal power station at Talcher.

## (iii) DROUGHT IN PALGHAT DISTRICT OF KERALA

\*SHRI V. S. VIJAYARAGHAVAN (Palghat): Palghat district, the granary of Kerala, is in the grip of an unprecedented drought. The failure of monsoon this year has played ducks and drakes with the economy of this district. Rainfall during 1982-83 was 35 per cent to 40 per cent less than normal rainfall. This has resulted in the storage capacity of Malampuzha, Mangalaur and Pothundy dams being reduced to 70 per cent to nil in Meenkara, Chuttiyar and Walayar dams. 62 villages which are affected by drought, have been declared drought-affected by the Board of Revenue. 19 villages of Alathur, Mannarghat and Palghat talukas have also been recommended as drought-affected areas. These villages constitute about 60 per cent of the district.

The main crops affected are paddy, sugarcane, groundnut and cotton. Paddy crops in 500 hectares in full, and 7,000 hectares partially, have been affected by drought. The total loss during *khari* season is estimated to be about 12,500 MT valued at Rs. 250 lakhs. Similarly, the loss of crops during the *rabi* season is estimated to be about 25,300 MT valued at Rs. 506 lakhs.

The situation in Palghat is indeed frightening, as there is acute shortage of drinking water for human beings as well as for animals. This situation, if continued, will cause epidemics and loss of lives.

In the circumstances, considering the urgency of the problem, the Government

\*The Original speech was delivered in Oriya.

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should immediately send a Central study team to Palghat to make an on-the-spot study of the situation. Besides, I request the Government that the following steps may urgently be taken: Adequate Central assistance should be provided to the farmers. Seeds and fertilizers should be provided free of cost. There should be a moratorium on the re-payment of loans. Water tax should be waived, and free ration should be supplied to the agricultural labourers. Lastly, nutrition programme should be organized on a large scale.

(iv) NON-IMPLEMENTATION OF RECOMMENDATIONS OF NON-OFFICIAL ADVISORY COMMITTEE ON FREEDOM FIGHTER HONOUR PENSION SCHEME.

श्री रामावतार शास्त्र : (पटना) : स्वतंत्रता सैनिक सम्मान पेंशन योजना से संबंधित गैर सरकारी परामर्शदात्री समिति की एक बैठक 11 दिसम्बर, 1981 को आयोजित की गई थी। बैठक की अध्यक्षता समिति के अध्यक्ष तत्कालीन गृह मंत्री ने की थी। समिति की पिछली बैठक का कार्यवृत्त स्वीकार करने के बाद केरल के पुनर्गठन वायलार, आंध्र प्रदेश के तेलंगान विद्रोह, कर्नाटक के अरण्य सत्याग्रह, पेप्सू के प्रजा मण्डल आंदोलन, आई० एन० ए० के भूतपूर्व सैनिकों, कुछ ग्रन्थ सशस्त्र विद्रोहों में भाग लेने वाले व्यक्तियों को स्वतंत्रता सैनिकी मानकर उन्हें स्वतंत्रता सैनिक सम्मान पेंशन देने की सिफारिश सर्वसम्मती से की गई।

बैठक में उन लोगों को भी स्वतंत्रता सैनिकी पेंशन देने की सिफारिश की गई जिन्हें स्वतंत्रता संग्राम में भाग लेने के कारण बँत मारने की सजा दी गई थी। बैठक में यह निर्णय भी लिया गया कि जिन बच्चे बच्चियों का जन्म जेलों में हुआ था और जो अपनी मां के साथ छः माह तक जेलों में रह चुके थे, उन्हें भी स्वतंत्रता सैनिक सम्मान पेंशन लेने का अधिकार होगा।

बैठक की एक महत्वपूर्ण सर्वसम्मति सिफारिश यह भी थी कि जिन लोगों ने जेलों में पांच वर्ष या इससे अधिक यातना भुगती या जो बहुत वृद्ध हो चुके हैं या जिनकी आर्थिक स्थिति बड़ी ही ही दयनीय है उन्हें तीन सौ रुपये माहवारी के बदले पांच सौ रुपये माहवारी दिए जाएं।

परंतु दुख है कि करीब पंद्रह महीनों के बाद भी समिति के निर्णय को लागू नहीं किया जा सका है। लगता है कि सरकार समिति के सर्वसम्मति निर्णय का भीतर घात करना चाहती है। ऐसी स्थिति में प्रधान मंत्री से मेरा आग्रह होगा कि वह समिति की सिफारिशों को पूरा का पूरा स्वीकार कर स्वतंत्रता सैनिकों की मदद करें।

(v) DEVELOPMENT OF RAGHOPUR IN VAISHALI DISTRICT, BIHAR

श्री राम विलास पासवान (हाजीपुर) : बिहार के वैशाली जिलांतरगत राघोपुर एक प्रखंड है। यह मेरे संसदीय क्षेत्र के अंतर्गत है। राघोपुर पूरा प्रखंड सालों भर गंगा की चपेट में ग्रसित रहता है। प्रति वर्ष हजारों लोग बेघर-बारहोते हैं। केन्द्र एवं राज्य सरकार की घोषणा के बाद भी अभी तक कटाव पीड़ितों के लिए कोई पुनर्वास की व्यवस्था नहीं की गई है और न गृह अनुदान ही दिया गया है। आजादी के तीस वर्षों के बाद भी पूरे प्रखंड के एक गांव में भी विद्युतीकरण नहीं किया गया है जबकि उस प्रखंड में काफी संख्या में हरिजन एवं कमजोर वर्ग के लोग हैं। पूरे प्रखंड में एक इंच जमीन में भी पक्की सड़क नहीं है। पाने के पानी का भीषण अभाव है। जो भी चापा कल है वो बेकार पड़े हैं। सिर्फ एक प्रखंड अस्पताल है। बीमार लोगों को कई नदियां पार कर तीस मील बीमारी के इलाज के लिए जाना पड़ता है। राष्ट्रीय ग्रामीण योजना के अंतर्गत गरीबी रेखा से नीचे के लोगों